ITEM NO.12+13 COURT NO.7 SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 87/2021

MURARI LODH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 19763/2021 - APPROPRIATE ORDERS/DIRECTIONS IA No. 109825/2021 - INTERIM BAIL)

WITH W.P.(Crl.) No. 188/2021 (IA No. 58612/2021 - APPROPRIATE ORDERS/DIRECTIONS IA No. 110579/2021 - INTERIM BAIL)

W.P.(Crl.) No. 186/2021 (IA No. 58449/2021 - CLARIFICATION/DIRECTION IA No. 110584/2021 - INTERIM BAIL)

W.P.(Crl.) No. 185/2021 (IA No. 58374/2021 - APPROPRIATE ORDERS/DIRECTIONS IA No. 111359/2021 - INTERIM BAIL)

W.P.(Crl.) No. 226/2021 (FOR ADMISSION and IA No.63500/2021-INTERIM BAIL and IA No.63499/2021-EXEMPTION FROM FILING O.T.)

Item No. 13

Writ Petition(s)(Criminal) No(s). 152/2021 (IA No. 45807/2021 - APPROPRIATE ORDERS/DIRECTIONS IA No. 112188/2021 - INTERIM BAIL)

WITH W.P.(Crl.) No. 154/2021 (IA No. 46321/2021 - APPROPRIATE ORDERS/DIRECTIONS IA No. 112186/2021 - INTERIM BAIL)

Date: 16-11-2021 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE S. ABDUL NAZEER HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. K. L. Janjani, AOR

Mr. Anil Kumar Pandey, Adv.

Ms. Anu Gupta, AOR

Mr. Sanjay Mani Tripathi, Adv.

Mr. Kulwant Singh Narwal, Adv.

Mr. Z.U.Khan, Adv.

Mr. Sulaiman Mohd. Khan, Adv.

Ms. Taiba Khan, Adv.

Ms. Nida Khan, Adv.

Mr. Ashish Choudhury, Adv.

Mr. Divyank Tyagi, Adv.

Mr. Imran Ali Khan, Adv.

Mr. Rohit Amit Sthalekar, AOR

For Respondent(s) Mr. Pradeep Misra, AOR

Mr. Suraj Singh, Adv.

Mr. Aviral Saxena, Adv.

Mr. Akshya Saxena, Adv.

Mr. Shantanu Singh, Adv.

Mr. Bhuwan Chandra, Adv.

Mr. Manoj Kr. Sharma, Adv.

Ms. Garima Prashad, Sr. Adv.

Ms. Ruchira Goel, AOR

Mr. Akshay Chowdhary, Adv.

UPON hearing the counsel the Court made the following O R D E R

In all these cases, petitioners are convicted for life. It is the case of the petitioners that they are in custody for more than 20 years and they are entitled to be released prematurely in terms of the Policy bearing no. 564/2018/1106/22-02-2018-07G/2018 dated 1st August, 2018.

Learned counsel for some of the petitioners submits that the above Policy has been amended on 28th July, 2021 and that the Clauses 2(b) and 2(f) of the Policy, as amended, is not applicable to the petitioners, as it has no retrospective effect.

3

Having heard the learned counsel for the parties, we are of the view that the respondents have to consider the premature release of the petitioners. Therefore, we direct the first and the second respondents to consider/re-consider the premature release of the petitioners within a period of eight weeks from today and

submit a report to this Court in that regard.

However, we make it clear that Clauses 2(b) and 2(f) of the amended Policy dated 28th July, 2021 shall not be taken into account by the respondents while considering premature release of the petitioners.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)